

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 20/RP/2015
in
Petition No. 160/GT/2012

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Date of Hearing: 08.10.2015
Date of Order: 12.10.2015

In the matter of

Review of order dated 10.7.2015 in Petition No.160/GT/2012 pertaining to determination of tariff in respect of Udupi Power Corp. Ltd. to the period from COD till 31.3.2014.

And

IN THE MATTER OF

Udupi Power Corporation Ltd,
IInd Floor, Le-Parc Richmonde,
51, Richmond Road,
Bengaluru-560025

...Petitioner

Vs

1. Power Company of Karnataka Ltd,
KPTCL Building, Kaveri Bhavan, K.G.Road,
Bengaluru -560009

2. Bangalore Electricity Supply Company Ltd,
K.R.Circle, Bengaluru -560001

3. Mangalore Electricity Supply Company Ltd,
Paradigm Plaza, AB Shetty Circle
Mangalore-575001

4. Gulbarga Electricity Supply Company Ltd,
Station Main Road, Gulbarga-585102

5. Hubli Electricity Supply Company Ltd,
Corporate Office, Navanagar, PB Road,
Hubli-580025

6. Chamundeshwari Electricity Supply Company Ltd,
Corporate Office, No. 927, LJ Avenue,



New Kantaraja Urs Road, Sarawathipuram
Mysore-570009

7. Punjab State Power Corporation Ltd,
Head Office, the Mall, Patiala-147001

... Respondents

Parties present

Ms. Sakya Singha Chaudhuri, Advocate, UPCL

Order

This review application has been made by the petitioner, Udupi Power Corporation Limited, for review of order dated 10.7.2015 in Petition No. 160/GT/2012 wherein the annual fixed charges of Udupi Thermal Power Station (1200 MW) for the period from 11.11.2010 till 18.8.2012 (Unit I & II) and from 19.8.2012 to 31.3.2014 for Unit-II was revised in terms of the judgment dated 15.5.2015 of the Appellate Tribunal for Electricity in Appeal No. 108 of 2014. Aggrieved by the said order dated 10.7.2015, the petitioner has filed this review petition seeking rectification of certain errors in the calculation of Capital Cost, IDC, Initial Spares and disallowance of FERV, taxes and duties.

2. The matter was taken up for admission. During the hearing, the learned counsel for the petitioner sought permission of the Commission to withdraw the review petition without prejudice to the rights of the petitioner to raise the issues in the appropriate forum.

3. Noting the submissions of the learned counsel for the petitioner, we allow the prayer of the petitioner and accordingly, the review petition is dismissed as withdrawn in terms of the above.

Sd/-
(Dr. M.K. Iyer)
Member

Sd/-
(A.S. Bakshi)
Member

Sd/-
(A.K.Singhal)
Member

Sd/-
(Gireesh B. Pradhan)
Chairperson

